

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 31661/2016

SANTOSH KUMAR AND ORS

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 32262/2016

(With appln.(s) for exemption from filing c/c of the impugned judgment and Interim Relief and Office Report)

Date : 18/01/2017 This petition was called on for hearing today.

For Petitioner(s) Mr.Pankaj Singh,Adv.
 M/s Vidhi International,Adv.

For Respondent(s) Mr.Vinay Garg,Adv.
 Mr.Sameer Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.31661/2016

Ld.counsel for the respondent Nos.1 & 2 has already filed the counter affidavit which is defective. Ld.counsel shall within a period of four weeks rectify the defects whatever have been found in the said affidavit.

As per tracking report in respect of respondent Nos.3 & 4, the postal remarks shows that "door locked". Hence, Ld.counsel for the petitioner shall within a period of four weeks file the fresh particulars of the above respondents and he shall also take fresh steps for the service of notice to them within the same period.

.....2

Await the return of service of notice already issued to the respondent No.5.

SLP(C) No.32262/2016

The office report is that the Ld.counsel for all the respondents has already filed the counter affidavit which is defective. Ld.counsel shall within a period of four weeks rectify the defects whatever have been found in the said affidavit.

Ld.counsel appearing on behalf of Mr.Vinay Garg, Ld.counsel for the respondents has stated that his name has not been generated in the cause list. Office shall rectify the database accordingly.

List the matter again on 27.02.2017.

(M V RAMESH)
Registrar

SB